

(a) the details of selection process being followed in the Ministry to employ contractual workers and the levels of testing after which they are given an employment;

(b) the details of selection process being followed towards appointment of contractual workers;

(c) whether it is a fact that these contractual workers are hired/ employed by higher officials while exercising the nepotism or corrupt practices; and

(d) whether the Ministry proposes to formulate any transparent system regarding appointment of contractual workers?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) and (b) Ministry of Power follows the detailed selection process contained in the provisions of Chapter 6 of the General Financial Rules (GFR), 2017 to employ contractual worker. At present, one Assistant Section Officer who retired from this ministry has been appointed on contractual basis for specific works after following the detailed procedure given in the relevant GFR provision.

(c) and (d) No, Sir. Ministry of Power follows General Financial Rules (GFR), 2017 provisions for appointment of contractual workers.

National Power Exchange Limited

1097. SHRI K. J. ALPHONS: Will the Minister of POWER be pleased to state:

(a) the achievements of National Power Exchange Limited during the past three years; and

(b) whether it has led to better utilization of capacity by power stations and State Electricity Boards?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) CERC had accorded approval to National Power Exchange Limited (NPEX) in the year 2009 for setting up of a Power Exchange. However, NPEX did not commence operations. Accordingly, CERC in the year 2014 withdrew the permission granted to NPEX for setting up of Power Exchange.

(b) Does not arise in the view of reply to part (a) above.